

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

NOTIFICATION.

Dated Shillong, the 16th February, 2016.

No. LJ (A) 10/2016/1-In exercise of the powers delegated under sub-section (1) of Section 5 and Sub-Section (1) of Section 19 of the Right to Information Act, 2005 (Central Act 22 of 2005), the Governor of Meghalaya is pleased to appoint the Appellate Authority and the Public Information Officers as under: -

Appellate Authority

Shri Larry K. Swett, Law Officer, Law Department - & Officer Incharge o/o the Advocate General/ Additional Advocate General/Senior Government Advocates	For o/o the Advocate General/ Additional Advocate General Senior Government Advocates
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Public Information Officer

Shri Peter Rynghang, Superintendent o/o the Advocate General/Additional Advocate General/ Senior Government Advocate	- For o/o the Advocate General/ Additional Advocate General/ Senior Government Advocate.
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Sd/-

(L.M. Sangma)

Special Secretary to the Government of Meghalaya,
Law Department.

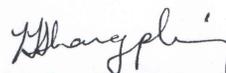
Memo No. LJ (A) 10/2016/1-A,

Dated Shillong, the 16th February, 2016.

Copy to: -

1. The Private Secretary to the Chief Secretary, Meghalaya, Shillong.
2. The Director of Printing & Stationery, Meghalaya, Shillong to kindly publish in the next issue of the Meghalaya Gazette.
3. The Under Secretary to the Government of Meghalaya, Personnel & AR (A) Department.
4. The Advocate General/Additional Advocate General/Senior Government Advocates.
5. The State Informatics Officer, NIC, Shillong.
6. The Officer concerned.
7. Law (B) Department.
- ✓ 8. The DEO (Data Entry Operator) L.R. Office for uploading the notification in the website of Law Department.
9. Guard file.

By order etc.,



Deputy Secretary to the Government of Meghalaya,
Law Department.
